

130

No. 205/XXXVI(3)/2022/48(1)/2020
Dated Dehradun, August 05, 2022

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Industrial Dispute (Uttarakhand Amendment) Act, 2020' (Act No.: 09 of 2022).

As passed by the Uttarakhand Legislative Assembly and assented to by the President on 30th May, 2022.

THE INDUSTRIAL DISPUTES (UTTARAKHAND AMENDMENT)
ACT, 2020
(Uttarakhand Act No. 09 of 2022)

AN

Act

Further to amend the Industrial Disputes Act 1947 (Act No 14 of 1947) in the context of the State of Uttarakhand.

Be it enacted by the Uttarakhand State Legislative Assembly in the Seventy first year of the Republic of India as follows-

Short title,
extent and
Commencement

1.

(1) This Act may be called the Industrial Disputes Act (Uttarakhand Amendment) Act, 2020

(2) It extends to the whole state of Uttarakhand.

(3) It shall come into force on the date of its publication in the Gazette.

Insertion of new
Section 36C

2.

After Section 36-B of the Industrial Disputes Act 1947, the following section shall be inserted, namely:-



*"Power of state
government, to
exempt in public
interest*

36C. Where the State Government is satisfied in relation to any new industrial establishment or new undertaking or new class of industrial establishments or new class of undertakings that is necessary in the public interest to do so, it may, by notification in the Official Gazette, exempt, conditionally or unconditionally, any such new establishment or new undertaking or new class of establishments or new class of undertakings from all or any of the provisions of this Act for a period of one thousand days from the date of the establishment of such new industrial establishment or new undertaking or new class of establishments or new class of undertakings, as the case may be;

Explanation : For the purposes of this section, the expression "new industrial establishment or new undertaking or new class of industrial establishments or new class of undertakings" means such industrial establishment or undertaking or class of industrial establishments or undertakings which are established within a period of one thousand days after the commencement of this Act.

By Order,

HIRA SINGH BONAL,
Principal Secretary.